

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A.No.220 of 2022

IN THE MATTER OF:

Sri K. Ravindran,
R/o Bandlaguda Jagir,
Gandipet, Mandal,
Ranga Reddy District

...Applicant

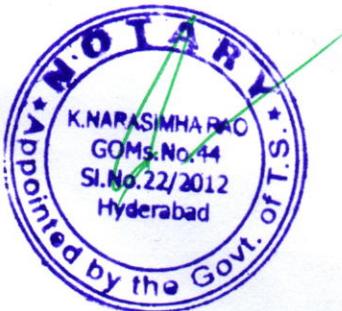
Versus

- (1) The State of Telangana,
Municipal Administration and Urban Development(MAUD),
C.D.M.A. Complex, Masab Tank, Hyderabad.
Represented by its Spl. Chief Secretary.
- (2) The Bandlaguda Jagir Municipal Corporation(BJMC),
Represented by its Commissioner.
- (3) The Greater Hyderabad Municipal Corporation(GHMC),
Lower Tank Bund, Hyderabad,
Represented by its Commissioner.
- (4) The Hyderabad Metropolitan Water Supply and Sewerage Board(HMWSSB),
Khairatabad, Hyderabad,
Represented by its Managing Director.
- (5) The Commissioner and Director of Municipal Administration(CDMA),
Government of Telangana, CDMA Complex, Masab Tank, Hyderabad
Represented by its Commissioner and Director

... Respondents
(HMWSSB-Respondent-4)

ACTION TAKEN REPORT SUBMITTED BY HMWSSB

I, D. Sridhar Babu, son of Sri D. Keshava Rao, aged 59 years, Resident of Hyderabad, Occupation: Government Service, working as the Director(Projects), Hyderabad Metropolitan Water Supply and Sewerage Board (HMWSSB), Hyderabad, State of Telangana, do hereby sincerely state on oath as follows:-



1. I submit that I am the Respondent No.4, I am working as the Director (Projects-I), HMWSSB and as such I am well acquainted with the facts of the case as also I am authorized and competent to file this Report on behalf of Respondent No. 4.

2. I humbly submit that in the year 1989, the then Legislature of the State of Andhra Pradesh made an enactment called the Hyderabad Metropolitan Water Supply and Sewerage Act, 1989 (Act 15 of 1989) and came into force from 1.11.1989. Under Section-3 of the Act, the Board by the name Hyderabad Metropolitan Water Supply and Sewerage Board (HMWSSB/Board) was constituted. The Board's main duties are that (a) supply of potable water, including, planning, design, construction, maintenance, operation and management of water supply system; and (b) sewage disposal and sewage treatment works including planning, design, construction, maintenance, operation and management of all sewerage and sewage treatment works in and around the twin cities of Hyderabad and Secunderabad and surrounding Municipalities and upto ORR. The Board has also been implementing several Schemes in its jurisdiction meant for all categories of people, viz, generally poor, below poverty line, slum dwellers, cluster hutments, public taps, etc., and also undertaken several developmental Schemes, laying of new pipelines, etc., keeping in view the future demand of the twin cities and surrounding municipalities and upto ORR.

3. The Hon'ble NGT Principal Bench, New Delhi directed vide Order dated 05-09-2022 inter-alia as follows:

.....The State PCB, Bandlaguda Jagir Municipal Corporation (BJMC), Greater Hyderabad Municipal Corporation (GHM) and Hyderabad Metropolitan Water Supply and Sewerage Board (HMWSSB) are also directed to take appropriate action in accordance with the Observations/recommendation made in the report of the Joint Committee and submit further action taken reports within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF



4. The Recommendations of the Joint Committee constituted by the Hon'ble NGT vide order dated:25.04.2022 as follows:

.....In view of the observations/recommendations in the report of the Joint Committee above, we consider it to appropriate to issue Notice to the (i) State of Telangana through Chief Secretary, Government of Telangana, (ii) Principal Secretary, Urban Development, Government of Telangana, (iii) Commissioner, Bandlaguda Jagir Municipal Corporation (BJMC) (iv) Commissioner, Greater Hyderabad Municipal Corporation (GHMC) and (v) Chairman, Hyderabad Metropolitan Water Supply and Sewerage Board through E-mail requiring them to file their response/reply to the averments made in the application and observations/recommendations made in the report of the Joint Committee within two months at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

5. It is submitted that in compliance of the directions of the Hon'ble NGT, HMWSSB submits the following facts and Action already taken about collection of septage from the septic tanks located beyond GHMC and within ORR, transporting through nearest co-treatment facility at existing Sewerage Treatment Plants(STPs) / Standalone Fecal Sludge Treatment Plants (FSTPs) and treatment in scientific manner.

- (i) The GHMC, has been certified ODF ++ (Open Defecation Free) in Feb'2021 and also certified as Water Plus by Ministry of Housing and Urban Affairs (MoHUA) for effective usage of treated waste water.
- (ii) HMWSSB has established 7 Nos of co-treatment facilities with a total capacity of 70 KLD at existing Sewage Treatment Plants to treat the septage (fecal matter) along with the domestic sewage. In addition to this a standalone 40KLD capacity FSTP is also established in July'2021 to treat the septage.
- (iii) HMWSSB has empanelled 63 Nos. of Septic Tank cleaning vehicles and Septic Tank operators are provided with training in safety operations and supplied PPE kits and also provided with medical insurance facility through M/s ASCI.
- (iv) HMWSSB has established Metro customer care center (MCC) Ph.No.155313/14420 through which the customer can book septic tank cleaning vehicle and Dail - A - Septic tanker scheme was in operation August'2020.

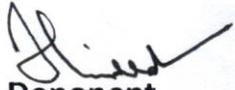


- (v) The Septic Tank Cleaning vehicles are fitted with GPS instruments for monitoring the real time location of the vehicle and is maintained by M/s. Administrative Staff College of India (ASCI), Hyderabad to whom HMWSSB has entrusted.
- (vi) The above Septic Tank cleaning Vehicles collect the septage from the Septic Tanks of individual houses and Transport to co-treatment facilities at existing STPs/ FSTPs for Treatment of septage in scientific and non polluting manner. The treated sludge produced at the STPs/FSTPs is being sold to agencies who inturn produce compost and sell as city compost in open market for agricultural purposes.

6. It is submitted that HMWSSB has noted the Recommendations of the Joint Committee constituted for this purpose and assure that the Recommendations are being followed.

7. In view of the submissions made above, it is prayed that this Hon'ble NGT may take the above ATR for consideration in O.A.No.220 of 2022 and pass such Order / Orders as this Hon'ble NGT may deem fit and proper, in the interest of justice.

Sworn and signed before me
on this the 12th day of December, 2022 at Hyderabad.

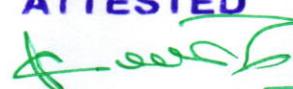

Deponent
DIRECTOR (PROJECTS-I)
HMWS & SB, Khairatabad,
Hyderabad - 500 004.

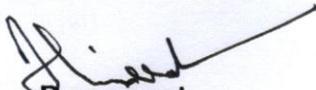
VERIFICATION

I, D. Sridhar Babu, Director(Projects-I) of HMWSSB, do hereby verify and declare that the contents of the above ATR is true to the best of my knowledge, information, as per official records, legal advice and believe the same to be true, hence verified on this the 12th day of December, 2022 at Hyderabad.

Advocate / Standing Counsel



ATTESTED

K. NARASIMHA RAO, B.A., LL.B
ADVOCATE / NOTARY
Appointed by the Govt. of T.S.
10-1-891/401, A.C. Guards
Khalratabad, HYDERABAD


Deponent
DIRECTOR (PROJECTS-I),
HMWS & SB, Khairatabad,
Hyderabad - 500 004.